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### \* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(C) 447/2017 & CM APPL. 40558/2022 INDIAN NATIONAL TRADE UNION CONGRESS

..... Petitioner

Through: Ms.Mayuri Raghuvanshi, Mr.Vyom Raghuvanshi and Ms.Akanksha Rathore, Advocates

versus UNION OF INDIA & ORS. Through:

..... Respondents

Mr.Jatin Teotia, Advocate for UOI. Mr.S. B. Tripathi, Adv. for R-4.(through VC) Mr.Neeraj Shekhar, Dr.Sumit Kumar, Ms.Mrigna Shekhar and Ms.Ayushi Singh, Advocates for INTUC/R-5.

## + W.P.(C) 9442/2021& CM APPL. 40555/2022 INDIAN NATIONAL TRADE UNION CONGRESS

..... Petitioner

Through:	Ms.Mayuri Raghuvanshi, Mr.Vyom
	Raghuvanshi and Ms.Akanksha
	Rathore, Advocates

versus

UNION OF INDIA & ORS. Through: Mr.Sameer Vashisht, ASC (Civil), GNCTD with Ms.Sanjana Nangia,

Adv. for R-3.
Mr.S. B. Tripathi, Adv. for R-5 (through VC)
Mr.Neeraj Shekhar, Dr.Sumit Kumar, Ms.Mrigna Shekhar and Ms.Ayushi Singh, advocates for INTUC/R-6

## CORAM: HON'BLE MR. JUSTICE DINESH KUMAR SHARMA

<u>ORDER</u> 18.10.2022

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This is a digitally signed order.

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An adjournment has been sought as father of main counsel Mr.Manish Mohan, has expired.

At request, list on 07.12.2022.

# DINESH KUMAR SHARMA, J

OCTOBER 18, 2022/rb